E 28 FEB. 1964]

(b) and (c) Do not arise at this stage.

SHRI R. S. KHANDEKAR: May I know, Sir, when this decision will be finalised?

DR. K. L. RAO: It will take some time because it has to receive very careful attention and so many aspects have got to be examined. I would not be able to give the exact time. But I hope it wiH be ready in time for the Fourth Plan.

SHRI R. S. KHANDEKAR: May I know, Sir, what is the test of the major irrigation scheme? Is it th\* amount of expenses incurred or the capacity for irrigation? What will be the test of the major irrigation projects?

DR. K. L. RAO: The major projects are those which cost more than Rs. 5 crores.

SHRI K. SANTHANAM: May I know, when the Central Government takes up a major source of irrigation, it will also have the power to impose the necessary betterment fees and irrigation charges so that the Central Government may not be left *to* carry the baby on its own?

DR. K. L. RAO: It is a good sug gestion. We will take it up for consideration.  $*^{\uparrow}$ 

SHRI SONTFSING DHANSING PATIL: Do the Government propose to incur all the expenditure on major irrigation and do the Government pro. pose to settle the disputes regarding allocation to the States the waters of Xrisrma and Godavari before taking up the major irrigation by the Centre? 2096

DR. K. L. RAO: May I say that the question here is not that Centre are going to take up every major irrigation. The only question that has been taken up is-there are some very large projects sanctioned in the country lik® Gandhak, for example, where tha amount of investment has to be very large and it is beyond the capacity of the State to complete the project In timeand whether in the national interest such projects should be taken over. Here it is more a question of extra financial allocation, not even of execution and that is the point that is receiving attention. Regarding the allocation, of waters, I do not think it comes in here but I may assure the hon. Member that the Krishna-Goda vari problem is receiving very earnest attention and will, I hope, be resolved soon

## ELECTRICITY DUTY

•273. SHRI BABUBHAI M CHIN AI: Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether it is a fact that Gov ernment propose to advise the StDte Governments to share the electricity duty proceeds with State Electricity Boards; and

fb) if so, the reasons for the proposed advice?

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO) : (a) No, Sir.

(b) Does not arise.

## SURPLUS MACHINERY AT TUNGABHADKA DAM SITE

•274. SHRI DAHYABHAI V. PATEL: Will the Minister of THKKSA-TION AND POWER be pleased to state:

(a) what is the cost of "surplus machinery lying at the Tungabhadra Dam site since the completion of the Project in 1954; and